

It was also noted that the expected international traffic at these three airports is very low and declaration of these three airports, which are fairly close to each other, as international was not considered viable. In view of the above, it was decided that the proposal for declaration of these three airports need not be considered at this stage.

Privatisation of Chennai airport

1928. DR. SASIKALA PUSHPA RAMASWAMY Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government propose to privatise some of the airports including Chennai airport;
- (b) if so, the details of the airports and the reasons for privatising them;
- (c) whether any opposition has been expressed on privatisation of airports;
- (d) if so, the details thereof;
- (e) whether Government has taken any decision pursuant to the opposition of privatisation; and
- (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. Government of India has so far accorded 'In-principle' approval for leasing of six airports of Airports Authority of India (AAI) viz. Ahtnedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for Operation, Management and Development through Public-Private-Partnership (PPP) for improving efficiency in service delivery, expertise, enterprise and professionalism, apart from bringing the needed investments in the sector.

(c) and (d) Yes, Sir. Six Writ Petitions have been filed in the High Court of Kerala opposing the leasing of Thiruvananthapuram Airport under PPP. One Public Interest Litigation (PIL) have also been filed in the Guwahati High Court, opposing the leasing of Guwahati Airport under PPP.

(e) and (f) No final order/Judgement has been passed by the Hon'ble High Court of Kerala and Guwahati on the above Writ Petitions and Public Interest Litigation (PIL).

Ranking of police stations

1929. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state: